

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

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Date of order: 5-2-96

OA No. 650/92 (OA 50/90)

Naresh Pal Singh

.. Applicant

VERSUS

Union of India and others

.. Respondents

Mr. J.K.Kaushik, Counsel for the applicant

Mr. M.Rafiq, Counsel for the respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, MEMBER (ADMV)

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

In this application under Section 19 of the Administrative Tribunals Act, 1985, applicant Naresh Pal Singh, has challenged the impugned order dated 18-9-89.

2. We have heard the learned counsel for the parties and have gone through the record carefully.

3. During the course of arguments, the learned counsel for the applicant states that he does not want to press this application on merits. This application is, therefore, dismissed with no order as to costs.

(O.P.Sharma)  
Member (A)

G.Krishna  
(Gopal Krishna)  
Vice-Chairman